

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

OA No. 1218/2024

In the matter of:

Jagroop Singh Surjewala

...Applicant

Versus

State of Haryana and Others

...Respondents

INDEX

Sr. No.	Particulars	Pages
1.	Reply On Behalf of Respondent No.6 – i.e Executive Engineer, Public Health Engineering Division Narwana	1-10
2.	Annexure R-6/1 (Form J)	11-12
3.	Annexure R-6/2 (Form J)	13-14
4.	Annexure R-6/3 (Form J)	15-16
5.	Annexure R-6/4 (Photographs)(Colly.)	17-30

PLACE- New Delhi
DATED: 30.01.2025


 Through
 Rahul Khurana, Advocate
 A-174, 3rd floor, Defence Colony
 New Delhi, 09811894060
rkhuranalegal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

OA No. 1218/2024

In the matter of:

Jagroop Singh Surjewala

...Applicant

Versus

State of Haryana and Others

...Respondents

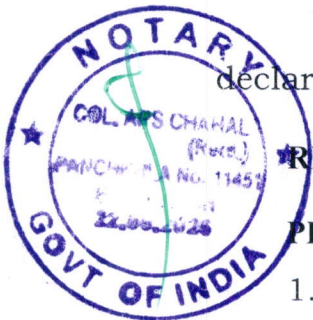
Reply by way of Affidavit of
Gurmeet Singh Executive
Engineer, Public Health
Engineering Department Narwana,
District Jind (Haryana) for and on
behalf of respondent no. 6.

I, the above named deponents do hereby solemnly affirm and
declare as under:-

RESPECTFULLY SHOWETH: -

PRELIMINARY SUBMISSIONS:

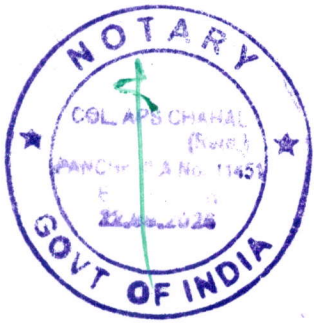
1. That the deponent is posted as Executive Engineer in the Public Health Engineering Department Narwana, District Jind, Haryana and is well versed with the facts of the case who is filing the present reply by way of affidavit for and on behalf of respondent no. 6 in the present OA.
2. That the present Original Application under section 14 of the National Green Tribunal Act, 2010 has been filed with a prayer for directing the answering respondent and other authorities/officials to take remedial steps with respect to the Solid Waste Management and Sewage Management in Narwana Town, District Jind, Haryana.



30 JAN 2025

(Handwritten signature)

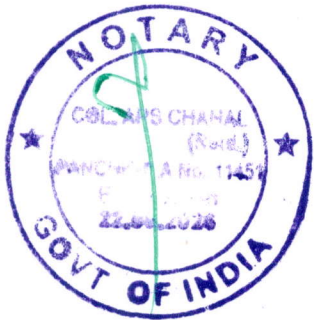
3. That in regard to the relief being claimed by the present applicant, it is most respectfully submitted that the answering respondent/Public Health Engineering Department, Haryana is performing its duties with due diligence and for some reason or the other, for a certain period there was some problem of sewer overflow in some areas of Narwana Town, but appropriate action was being taken and as of now the sewerage overflow and sewerage treatment is being done properly in the town and there is no overflow of sewerage and appropriate measures have already been taken in the town and Sewage lines and Sewage Treatment Plants are operational and functional in the town.
4. That it is most respectfully submitted that there is no sewage overflow in the area of Subhash Nagar, around the Electricity Board Office and around KM Government College. The sewage lines along the National Highway which was blocked during the widening of the road and due to work in progress regarding widening of the road, out of total length, approximately 70% sewer line has been cleared and now sewer line is working and functioning properly and further cleaning of remaining sewer line is already in progress. Meanwhile temporary pumping system installed on sewage line at Vishawkarma Chowk and sewage line is working/functioning properly and smoothly. As on today no overflow of sewerage line is there in the adjoining area along the National Highway. It is most respectfully submitted that the open drain in the town is under the jurisdiction of Municipal Council/Committee. Apart from this there are total 03 Sewage Treatment Plants (STPs) i.e. 3.50 MLD at Jind-Patiala Road, 3.75 MLD at the Dharodi Road and



30 JAN 2025

2.00 MLD at Dablain Road, all the above 03 no.s STPs were initially constructed on Moving Bed Bio Reactor (MBBR) technology but as of now the above STPs are upgraded as per norms of HSPCB and upgradation of 02 STPs are completed and now they are complying with the norms of HSPCB. Further, the upgradation of STP 2.00 MLD has been completed and STP is under trial and run period. It is also submitted that construction of 5.00 MLD STP of Sequential Batch Reactor (SBR) Technology at Dharodi Road, Narwana Town is also under progress.

5. That it is submitted that the samples were taken by HSPCB for 3.50 MLD and 3.75 MLD STP under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (06 of 1974) on different dates and the Board Analyst had found the above samples to be as per norms of HSPCB. The copies of reports dated 09.10.2024, 05.11.2024, 21.11.2024 issued by the Board Analyst of HSPCB Haryana are annexed herewith as **Annexures R/6-1 to R/6-3** respectively.

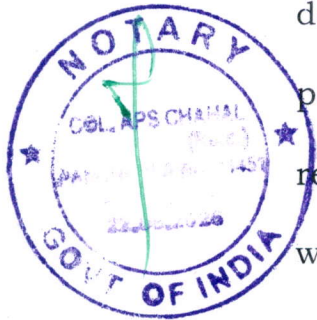


30 JAN 2025

6. That it is also brought to the kind notice of this Hon'ble Court that from the recent photographs taken on 19.12.2024 in different locations/parts of Narwana Town, It is clear that as of now, there is no sewerage overflow and the appropriate measures are being taken. Thus there is no violation on the part of answering respondent department as **Annexure R-6/4(Colly)**.

7. That apart from this, another important aspect of the matter is, that Treated waste from the STPs is supplied through effluent inlet channel to the farmers for agriculture purposes, but during the rainy season, there was some difficulty

regarding sewerage overflow in the Narwana Town, for resolution of the same, an estimate of detailed project report for improvement of sewerage system and laying of sewerage network in various colonies of Narwana Town has been technically sanctioned by the Engineer-in-Chief, Haryana, Public Health Engineering Department Panchkula vide memo no. HEWP/FY2023-24/T-23788 dated 01.05.2023. A work has been allotted against the above said estimate for laying of treated effluent line from STP to Kaithal No. 2 drain for approx. Length of 27 km. Out of which 5 km. length of pipe line has been laid and the remaining length of pipe line is to be laid along the N.H. 352. In this regard the permission from the NHAI has been obtained and the permission from forest department has already been received for 1st stage. The payment for 1st stage clearance has been made and after receiving the final approval, work for laying of balance pipe line will be started. Tentative period for completion of aforesaid work is within 10 months. Thus the said work is already under progress, and after completion of this project, the problem of sewerage during rainy season is likely to be resolved permanently.



30 JAN 2025

- [Handwritten signature]*
8. That it is also appropriate to mention here that the answering respondent department is performing its duties with due diligence and as there has never been any willful violation of any norms and during the performance of duties, the answering respondents have never done anything wrong or against the norms. During the progress and development works being carried out by different departments, sometimes there is blockage in the sewerage line and the same is

immediately taken care of and removed by the answering respondent department and the works of proper maintenance of Sewage Treatment Plants and sewerage line is carried out in accordance with law on the part of answering respondent department.

9. That various provisions of the Water (Prevention and Control of Pollution) Act, 1974 and other statutory norms are being duly complied with on the part of answering respondent department and as submitted here in above, samples were taken for analysis and as per analysis, those were found prescribed limits.

10. That in view of the aforesaid, since the answering respondent department is performing its duties as per the norms, in compliance of the Water (Prevention and Control of Pollution) Act, 1974 as well as the other acts, with due diligence. Therefore there is no violation on the part of answering respondent department thus the present OA is liable to be dismissed qua the answering respondents.



30 JAN 2025

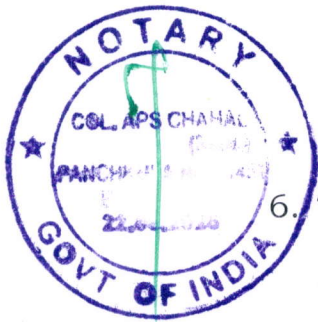
REPLY ON MERITS:

1. That the contents of para 1 of the O.A. in regard to residence of applicant are matter of record. However, there is no violation on the part of answering respondents department and as submitted. The preliminary submissions, the present OA is liable to be dismissed qua the answering respondent department and no cause of action has arisen in favor of the applicant against the answering respondent department.
2. That the contents of para 2 of the O.A. are related to Municipal Council Narwana i.e. responded no. 5. However the position in

Handwritten signature

regard to sewerage treatment and sewerage line has already been explained in the forgoing paras.

3. That the contents of para 3 of the O.A. in regard to overflowing garbage to a big dumping site, surrounded by the religious places and remaining contents regarding the garbage collection at different points is related to Municipal Council respondent no. 5. However in regard to sewerage treatment plant and sewerage line, the position has already been explained in the forgoing paras.
4. That the contents of para 4 of the O.A. are related to Municipal Council respondent no. 5.
5. That the contents of para 5 of the O.A. regarding Solid Waste Management Rules, 2016 which is within the jurisdiction of Municipal Council respondent no. 5.
6. That the contents of para 6 of the O.A. are related to Municipal Council and appropriate reply can be submitted on the part of respondent no. 5 only.
7. That the contents of para 7 of the O.A. are regarding Solid Waste Management Rules, 2016 and its alleged violation by the Municipal Council can be responded by the respondent no. 5 only.
8. That the contents of para 8 of the O.A. are in regard to violation of environment norms including Solid Waste Management Rules, 2016 and the Water (Prevention and Control of Pollution) Act, 1974. It is most respectfully submitted that the reply in regard to the violation of Solid Waste Management Rules, 2016 can be submitted by the Municipal Council and the appropriate reply in regard to alleged violation of Water (Prevention and



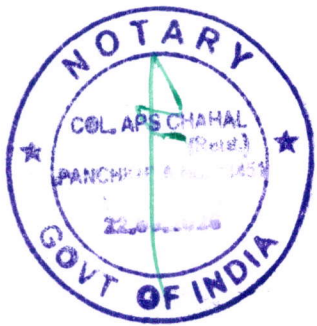
30 JAN 2025

[Handwritten signature]

Control of Pollution) Act, 1974 has already been submitted in the forgoing paras which may kindly be read as a reply to this para.

9. That the contents of para 9 of the O.A. in regard to issue of choking of sewerage line of habitable area in the Narwana town and specifically the area which falls before the bus stand known as Subhash Nagar and before the Electricity Board Office in and around KM Govt. College, the detailed reply submitted in the forgoing paras as well as in the preliminary submissions may kindly be read as a part of reply to this para. For a certain period, due to development work being carried out in the town, there was some choking of sewage line which has been removed and as of now there is no blockage/choking or overflow of sewage in the Narwana Town. The photographs taken on dated 19.12.2024 are recent photographs whereby no sewage overflow or choking has been seen and the answering respondent department is performing its duties with due diligence. Detailed reply submitted in the forgoing paras as well as in the preliminary submissions may kindly be read as a part to this para.

30 JAN 2025



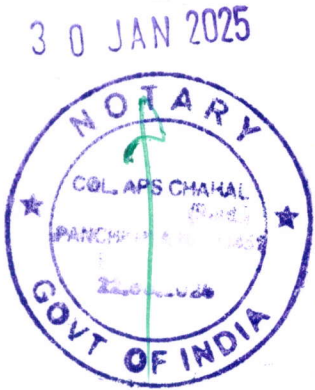
A handwritten signature in black ink, appearing to be 'Sud'.

10. That the contents of para 10 of the O.A. in regard to upgradation, construction of National Highway are matter of record and the sewerage system on one side was dismantled due to development work carried out by the National Highway Authority, however as of now the sewerage line has been restored by the answering respondent department and as submitted in the forgoing paras as well as in the preliminary submission, as on today there is no overflow or blockage in the sewage line which has been removed and carried out after completion of development work as of now. Detailed reply

submitted in the preliminary summations as well as in the forgoing paras may kindly be read as a part to this para.

11. That the contents of para 11 of the O.A. in regard to laying and maintenance of sewage work with the Public Health Engineering Department Narwana (PHED) is matter of record however as of now there is neither any overflow nor any blockage within the Narwana Town. Detailed reply submitted in the preliminary summations as well as in the forgoing paras may kindly be read as a part to this para.

12. That the contents of para 12 of the O.A. are formal, however it is most respectfully submitted that the answering respondent department has taken all the measures for treatment of sewage line and its maintenance and removal of blockage and choking. The detailed reply submitted in the forgoing paras as well as in the preliminary submissions may kindly be read as a reply to this para. The reply of sub-paras of grounds is being submitted as follows:-



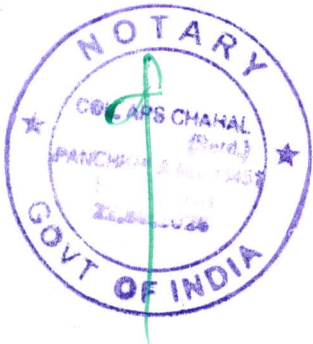
GROUND

- A. That the contents of para A are matter of record in regard to guidelines and directions issued by this Hon'ble Tribunal in the judgment cited as Almitara H Patel versus Union of India, regarding Solid Waste Management Rules, 2016, however, as submitted in the preliminary submissions and foregoing paras, the answering respondent department is performing its duties with due diligence.
- B. That the contents of para Bare matter of record however, it is made clear that the answering respondents is performing its duty with due diligence. Detailed reply

submitted in the forgoing paras as well as in the preliminary summations may kindly be read as a reply to this para.

- C. That the contents of para C of O.A.in regard to schedule I of Solid Waste Management Rules, 2016 is matter of record.
- D. That the contents of para D of the O.A. are wrong hence denied. There is no violation of the Water (Prevention and Control of Pollution) Act, 1974 on the part of answering Respondent and as submitted in the forgoing paras as well as in the preliminary submissions, for a certain period, the sewerage had choked and overflowing due to development work being carried out in the town however the same has now been cleared and as of now there is no overflow of sewage and thus STPs and sewage line are being maintained properly and are functional. Detailed reply submitted in the forgoing paras as well as in the preliminary submission may kindly be read as a reply to this para.
- E. That the contents of para E of the O.A. are denied being incorrect. There was some difficulty being faced by the residents of the town due to development works being carried out during the construction of national Highway in Narwana City but after the completion of development work, sewage treatment plants and sewage line has been checked and it is functioning properly. Detailed reply submitted in the forgoing paras as well as in the preliminary summations may kindly be read as a reply to this para.

30 JAN 2025



[Handwritten signature]

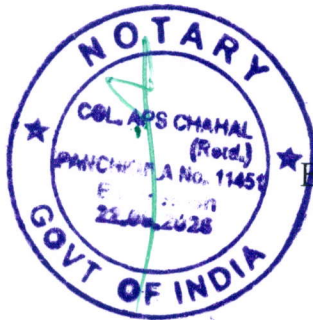
LIMITATION

That the contents of para regarding limitation are denied for want of knowledge.

PRAYER

That the prayer clause of the O.A. is wrong hence denied. The answering respondent department has been performing its duties with due diligence and in accordance with law. There is no violation of the Water (Prevention and Control of Pollution) Act, 1974 by the answering respondent department. In view of the aforesaid submissions, the present O.A. qua the answering respondent may kindly be dismissed.

DEPONENT



PLACE- New Delhi
DATED: 30.01.2025

(Gurmeet Singh)
Executive Engineer Public
Health Engineering Division
Narwana.

Verification:-

30 JAN 2025

Verified that the contents of the O.A. in para no. 1 to 10 of the preliminary submissions and the para no. 1 to 12 of the reply on merits are true and correct to the best of my knowledge and as per the official record which are believed to be true and correct. No facts of it is false and nothing has been concealed therefrom.

ATTESTED
APS CHAHAL No. 11451
NOTARY PANCHKULA

30 JAN 2025

PLACE- New Delhi
DATED: 30.01.2025

DEPONENT

(Gurmeet Singh)
Executive Engineer Public
Health Engineering Division
Narwana.

(11)



Report No-1174



Form J

(See Rule 36)

Type of Sample: Legal

F.R. N/A
AEE-I, AEE-II, JEE/SC-B
Asstt./Clerk, DEO-I/DEO-II
N/A
E.E. Ach
29/11/24

Dated:- 09.10.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 28th day of September, 2024, collected by Sh. Anil Kumar, Sc.B dated 27th day of September, 2024 of M/s 3.5 MLD STP, Patiala Road, Narwana, Jind for analysis.

Further certify that I have analyzed the above mentioned sample on 28th September-2024 to 09th -October-2024 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	2282	2283		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	Color	Blackish	Colourless	-	
4.	Odour	Bad	Odourless	-	
5.	pH value at 25 ^o C	7.09	7.36	5.5-9.0	APHA4500-H+ (B)
6.	Biological Oxygen Demand (mg/l)	120.0	6.8	10	IS:3025(Part-44)
7.	Chemical Oxygen Demand (mg/l)	412.0	36.0	50	APHA 5220 (B)
8.	Total Suspended Solids mg/l	135.0	13.0	20	APHA 2540 (D)
9.	Oil and Grease (mg/l)	14.5	BDL(DL=2)	10	APHA 5520-B
10.	Conductivity at 25 ^o C (μS/cm)	374.0	267.0	-	IS:3025(Part-14)
11.	Total Nitrogen (mg/l)	9.56	ND	10	IS 3025-34

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 09th day of October, 2024

Haryana State Pollution Control Board Laboratory,

C-11, Sector-06, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Jind. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst

End of the Report*



Report No-1178

Form J

(See Rule 36)

Type of Sample Legal

Dated:- 09.10.2024

I hereby certify that Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 28th day of September, 2024, collected by Sh. Anil Kumar, Sc.B dated 27th day of September, 2024 of M/s 3.75 MLD STP, Dharodi Road, Narwana, Jind for analysis.

Further certify that I have analyzed the above mentioned sample on 28th September-2024 to 09th October-2024 and declare the result of analysis to be as follows

Sr. No	Parameter Name	Result	Result	Limit	Test Method
1	Sample Code	2290	2291		
2	Sample Collected from	Inlet of STP	Outlet of STP		
3	Color	Blackish	Colourless		
4	Odour	Bad	Odourless		
5	pH value at 25°C	6.90	7.16	5.5-9.0	APHA4500-H+ (B)
6	Biological Oxygen Demand (mg/l)	135.0	6.8	10	IS 3025 (Part-44)
7	Chemical Oxygen Demand (mg/l)	448.0	36.0	50	APHA 5220 (B)
8	Total suspended solids (mg/l)	165.0	11.0	20	APHA 2540 (D)
9	Oil and Grease (mg/l)	22.5	BDL (DL=2)	10	APHA 5520-B
10	Conductivity at 25°C (µS/cm)	3620.0	4140.0		IS 3025 (Part-14)
11	Total Nitrogen (mg/l)	10.44	ND	10	IS 3025-34

The Conditions of the seals, fastening and container on receipt was as follows

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board

Signed this 09th day of October, 2024

Haryana State Pollution Control Board Laboratory,
C-11, Sector-06, Panchkula, Haryana

The Member Secretary, HSPCB, Panchkula

C.C to Regional Office Jind. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst

End of the Report

Annexure R-6/2

(13)



Report No-1345

Form J

(See Rule 36)

Type of Sample: Legal

F.R.
AEE-I, AEE-II,
Asstt./Chief

Date: 05.11.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 25th day of October, 2024, collected by Sh. Anil Kumar, Sc.B dated 24th day of October, 2024 of M/s 3.75 MLD STP, Dharod Road, Narwana, Jind for analysis.

Further certify that I have analyzed the above mentioned sample on 25th October-2024 to 05th -November-2024 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	2614	2615		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	Color	Blackish	Colourless	-	
4.	Odour	Bad	Odourless	-	
5.	pH value at 25°C	7.20	7.39	5.5-9.0	APHA 4500-H+ (B)
6.	Biological Oxygen Demand (mg/l)	210.0	7.2	10	IS:3025(Part-44)
7.	Chemical Oxygen Demand (mg/l)	728.0	48.0	50	APHA 5220 (B)
8.	Total Suspended Solids mg/l	688.0	14.0	20	APHA 2540 (D)
9.	Oil and Grease (mg/l)	23.5	BDL(DL=2)	10	APHA 5520-B
10.	Conductivity at 25°C (µS/cm)	1799.0	3320.0	-	IS:3025(Part-14)
11.	Total Nitrogen (mg/l)	13.52	ND	10	IS 3025-34

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 05th day of November, 2024

Haryana State Pollution Control Board Laboratory,
C-11, Sector-06, Panchkula, Haryana

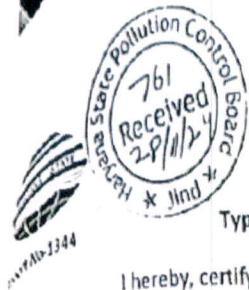
To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Jind. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst

End of the Report



Form J

(See Rule 36)

Type of Sample: Legal

F.R.

AEE-I, AEE-II, JEE/SC-B

Asstt./Clerk, DEO-I/DEO-II

Dated:- 05.11.2024

I hereby, certify that I Neeral Bala Board Analyst duly appointed under sub section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 25th day of October, 2024, collected by Sh. Anil Kumar, Sc.B dated 24th day of October, 2024 of M/s 3.5 MLD STP, Patiala Road, Narwana, Jind for analysis.

Further certify that I have analyzed the above mentioned sample on 25th day of October-2024 to 05th -November-2024 and declare the result of analysis to be as follows:

No.	Parameter Name	Result	Result	Limit	Test Method
1.	Sample Code	2612	2613		
2.	Sample Collected from	Inlet of STP	Outlet of STP		
3.	Color	Blackish	Colourless	-	
4.	Odour	Bad	No Odour	-	
5.	pH value at 25°C	7.10	7.25	5.5-9.0	APHA4500-H+ (B)
6.	Biological Oxygen Demand (mg/l)	130.0	6.8	10	IS:3025(Part-44)
7.	Chemical Oxygen Demand (mg/l)	428.0	36.0	50	APHA 5220 (B)
8.	Total Suspended Solids mg/l	256.0	13.0	20	APHA 2540 (D)
9.	Oil and Grease (mg/l)	28.5	BDL(DL=2)	10	APHA 5520 B
10.	Conductivity at 25°C (µS/cm)	1970.0	3820.0	-	IS:3025(Part-14)
11.	Total Nitrogen (mg/l)	12.42	ND	10	IS 3025-34

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 05th day of November, 2024

Haryana State Pollution Control Board Laboratory,
C-11, Sector-06, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Jind. This test report relate only to the particular sample submitted for testing.

Neeral Bala
Board Analyst

End of the Report



Report No-1466

Form J

(See Rule 36)

Type of Sample: Legal

Dated:- 21.11.2024

I hereby, certify that I **Neeraj Bala** Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 15th day of November, 2024, collected by Sh. Anil Kumar, Sc.B dated 14th day of November, 2024 of M/s 3.75 MLD STP, Dharodi Road, Narwana, Jind for analysis.

Further certify that I have analyzed the above mentioned sample on 15th November-2024 to 21st -November-2024 and declare the result of analysis to be as follows.

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1	Sample Code	2850	2851		
2	Sample Collected from	Inlet of STP	Outlet of STP		
3	Color	Blackish	Colourless		
4	Odour	Bad	Odourless		
5	pH value at 25°C	7.12	7.00	5.5-9.0	APHA 9200-H+ (B)
6	Biological Oxygen Demand (mg/l)	155.0	7.5	10	IS 3025(Part-44)
7	Chemical Oxygen Demand (mg/l)	524.0	48.0	50	APHA 5220 (B)
8	Total Suspended Solids mg/l	268.0	13.0	20	APHA 2540 (D)
9	Oil and Grease (mg/l)	19.5	BDL(DL=2)	10	APHA 5510-B
10	Conductivity at 25°C (µS/cm)	1894.0	2310.0	-	IS 3025(Part 14)
11	Total Nitrogen (mg/l)	12.48	ND	10	IS 3025- 34

The Conditions of the seals, listening and container on receipt was as follows:

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 21st day of November, 2024

Haryana State Pollution Control Board Laboratory,

C-11, Sector-06, Panchkula, Haryana

To

The Member Secretary, HSPCB, Panchkula

CC to Regional Office: Jind. This test report relate only to the particular sample submitted for testing.

Neeraj Bala
Board Analyst

End of the Report



Report No-1464

Form J

(See Rule 36)

Type of Sample: Legal

Dated:- 21.11.2024

I hereby, certify that I Neeraj Bala Board Analyst duly appointed under sub section (3) of section 53 of the Water (Prevention and Control of Pollution) Act 1974 (06 of 1974), received a sample on the 15th day of November, 2024, collected by Sh. Anil Kumar, Sc.B dated 14th day of November, 2024 of M/s 3.5 MLD STP, PHED, Patlala Road, Narwana, Jind for analysis.

Further certify that I have analyzed the above mentioned sample on 15th November-2024 to 21st -November-2024 and declare the result of analysis to be as follows:

Sr. No.	Parameter Name	Result	Result	Limit	Test Method
1	Sample Code	2846	2847		
2	Sample Collected from	Inlet of STP	Outlet of STP		
3	Color	Blackish	Colourless		
4	Odour	Bad	Odourless		
5	pH value at 25°C	6.57	6.90	5.5-9.0	APHA 800 (B)
6	Biological Oxygen Demand (mg/l)	130.0	7.6	10	IS 3025(Part-4)
7	Chemical Oxygen Demand (mg/l)	452.0	44.0	50	APHA 5220 (B)
8	Total Suspended Solids mg/l	194.0	14.0	20	APHA 2540 (D)
9	Oil and Grease (mg/l)	22.5	BDL(DL=2)	10	APHA 5520-B
10	Conductivity at 25°C (µS/cm)	1619.0	510.0		IS 3025(Part-14)
11	Total Nitrogen (mg/l)	8.92	ND	10	IS 3025-34

The Conditions of the seals, listening and container on receipt was as follows.

Container had its seal found intact and in order, slip on the container had the signature of the representative of the industry and the Board.

Signed this 21st day of November, 2024

Haryana State Pollution Control Board Laboratory,
C-11, Sector-06, Panchkula, Haryana

To

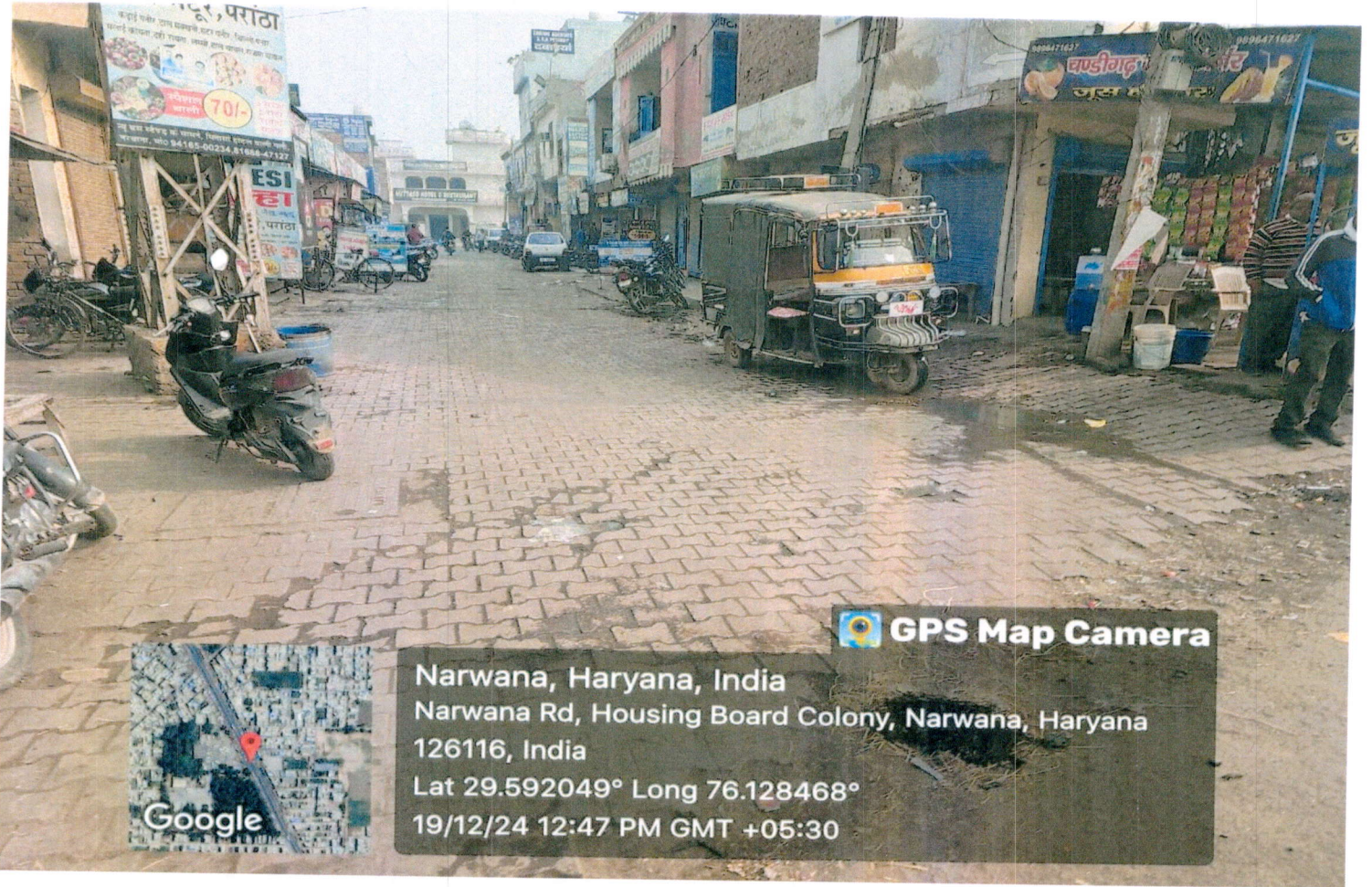
The Member Secretary, HSPCB, Panchkula

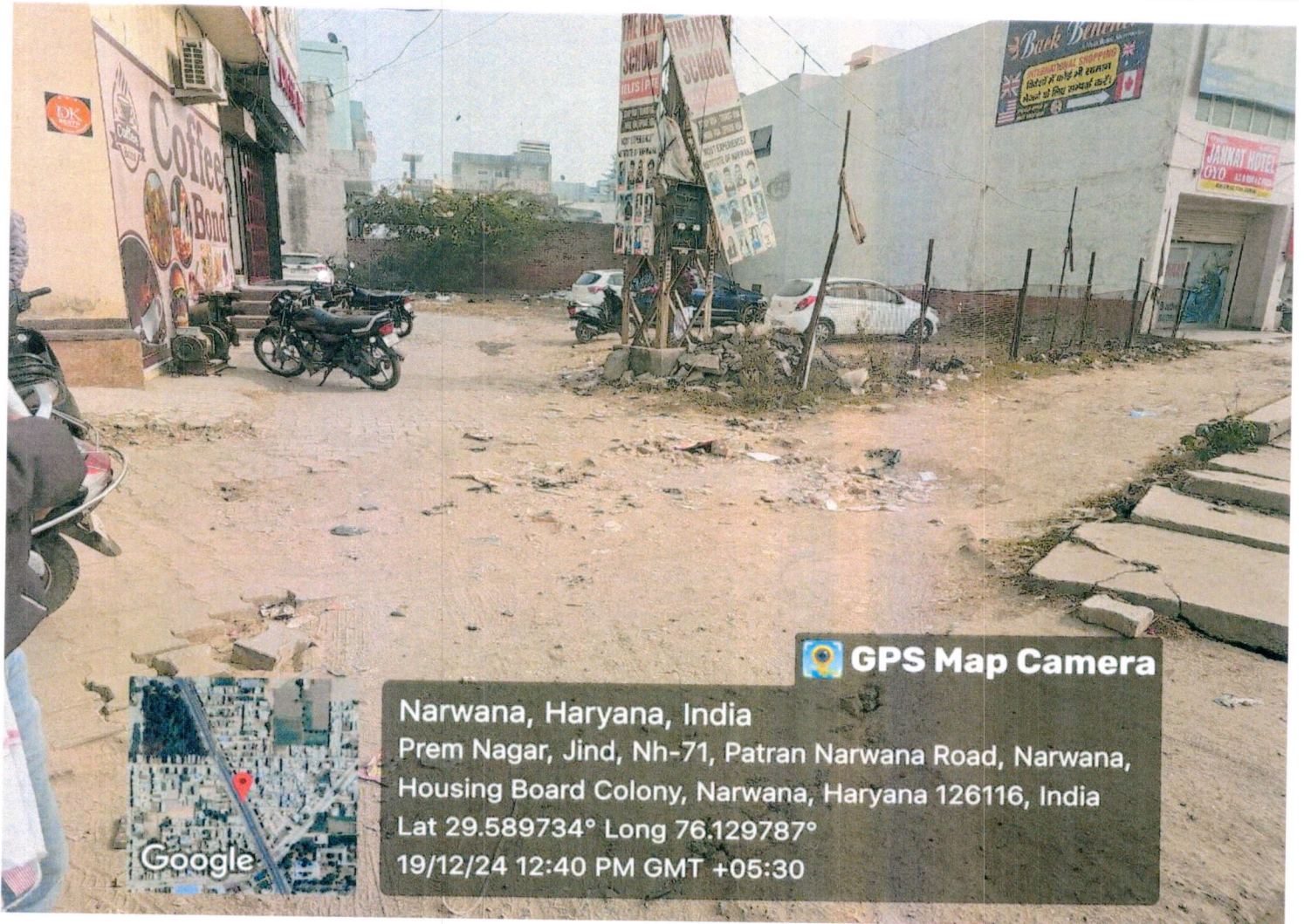
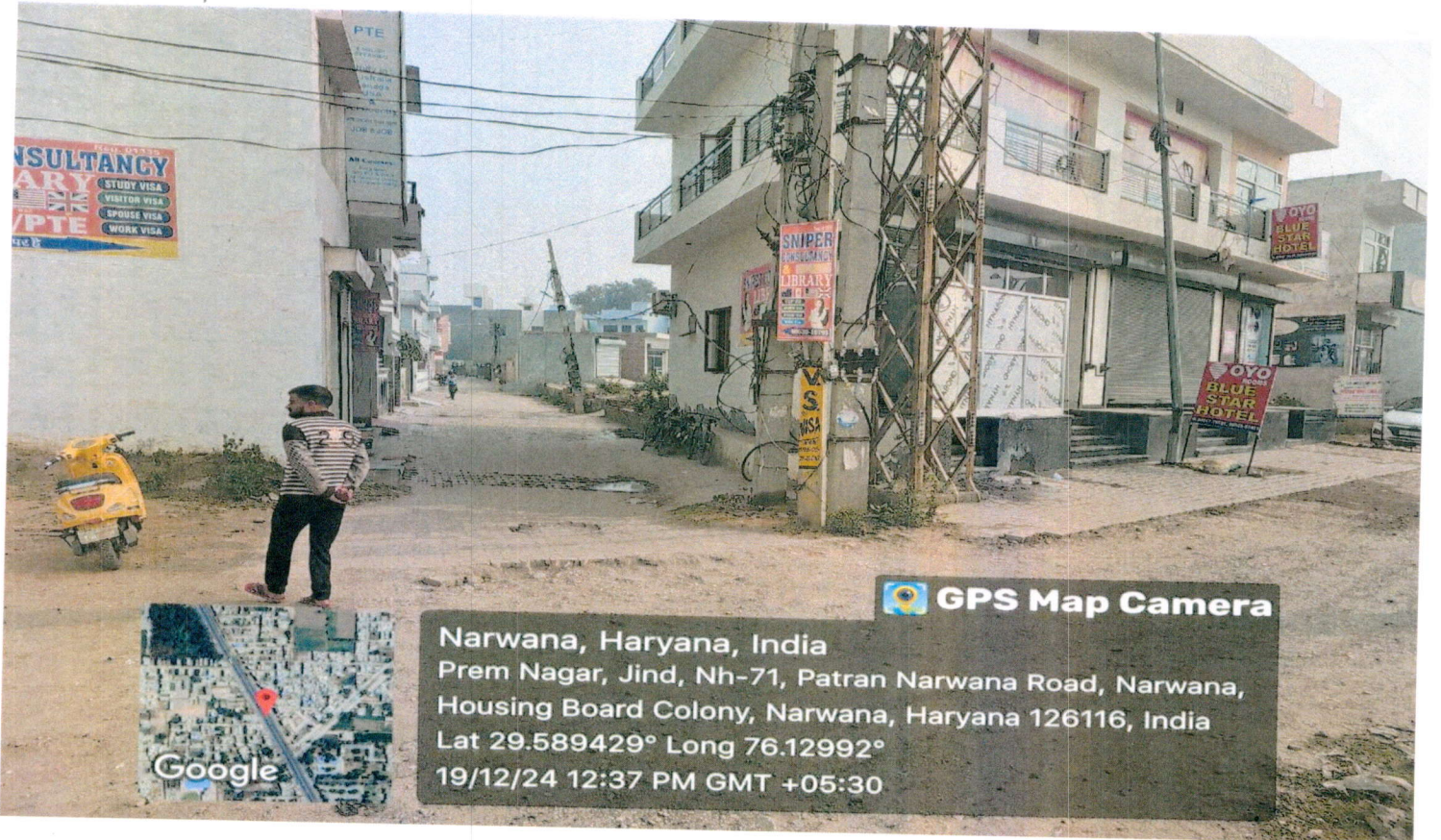
CC to Regional Office Jind. This test report relate only to the particular sample submitted for testing.

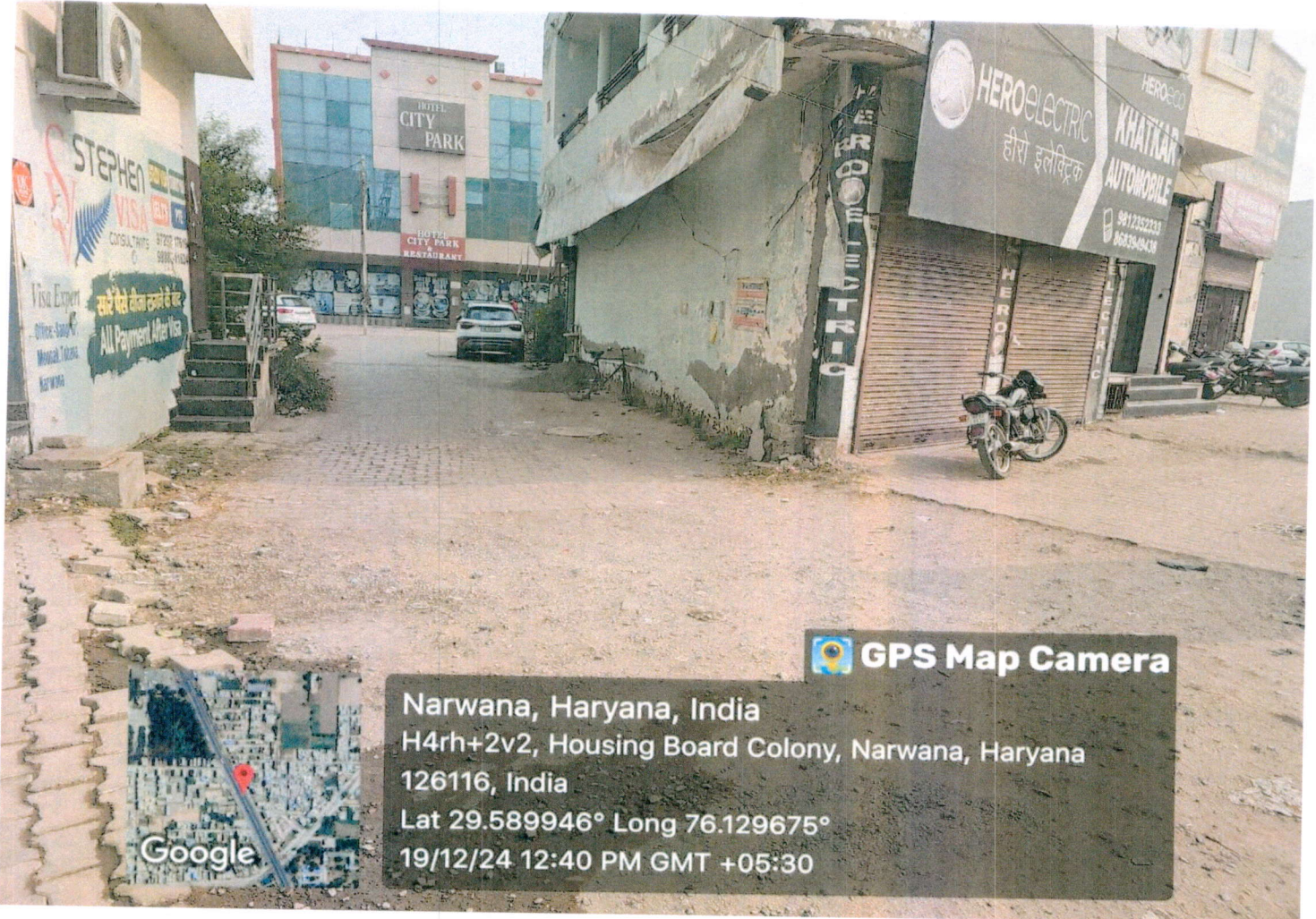
Neeraj Bala
Board Analyst

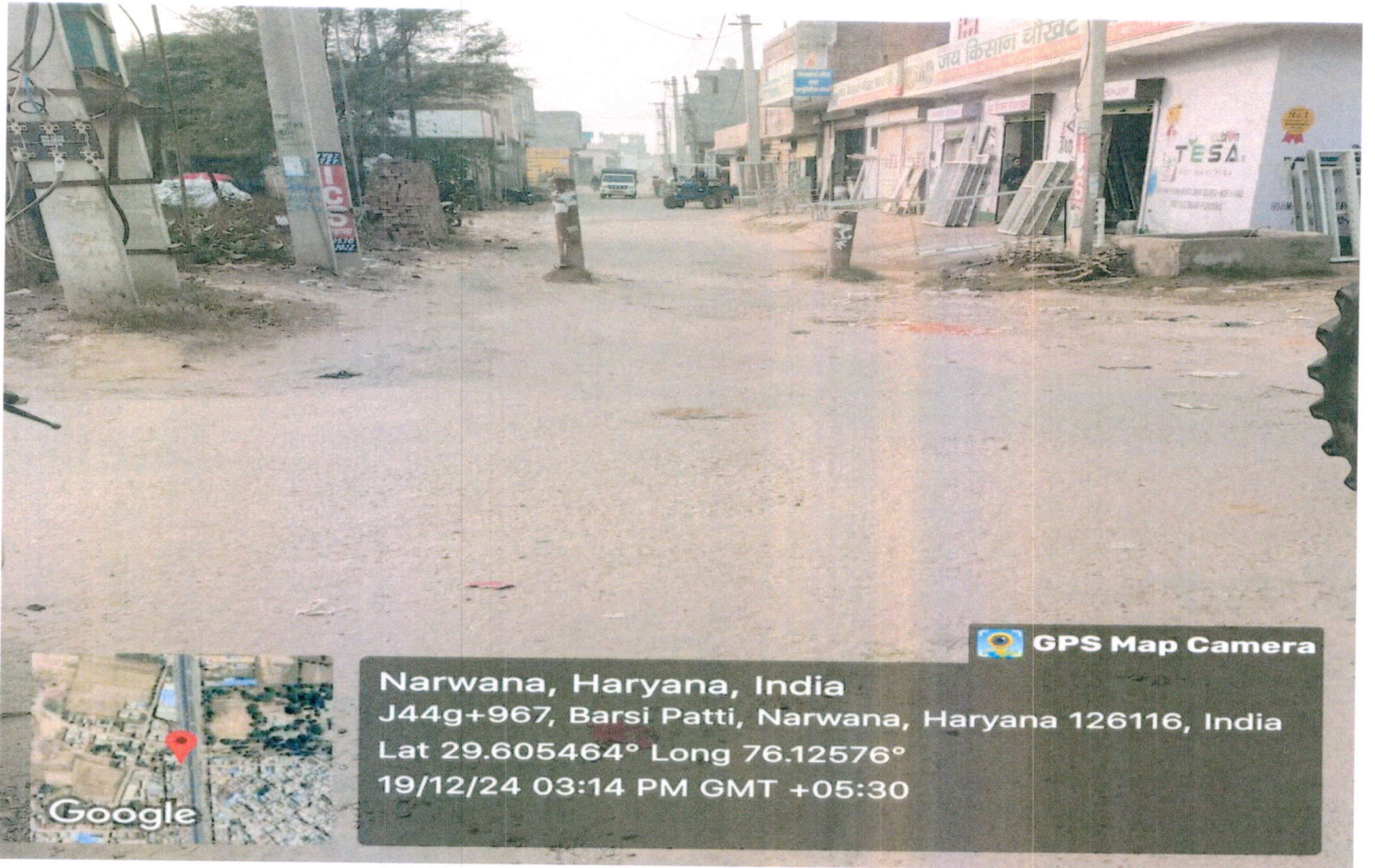
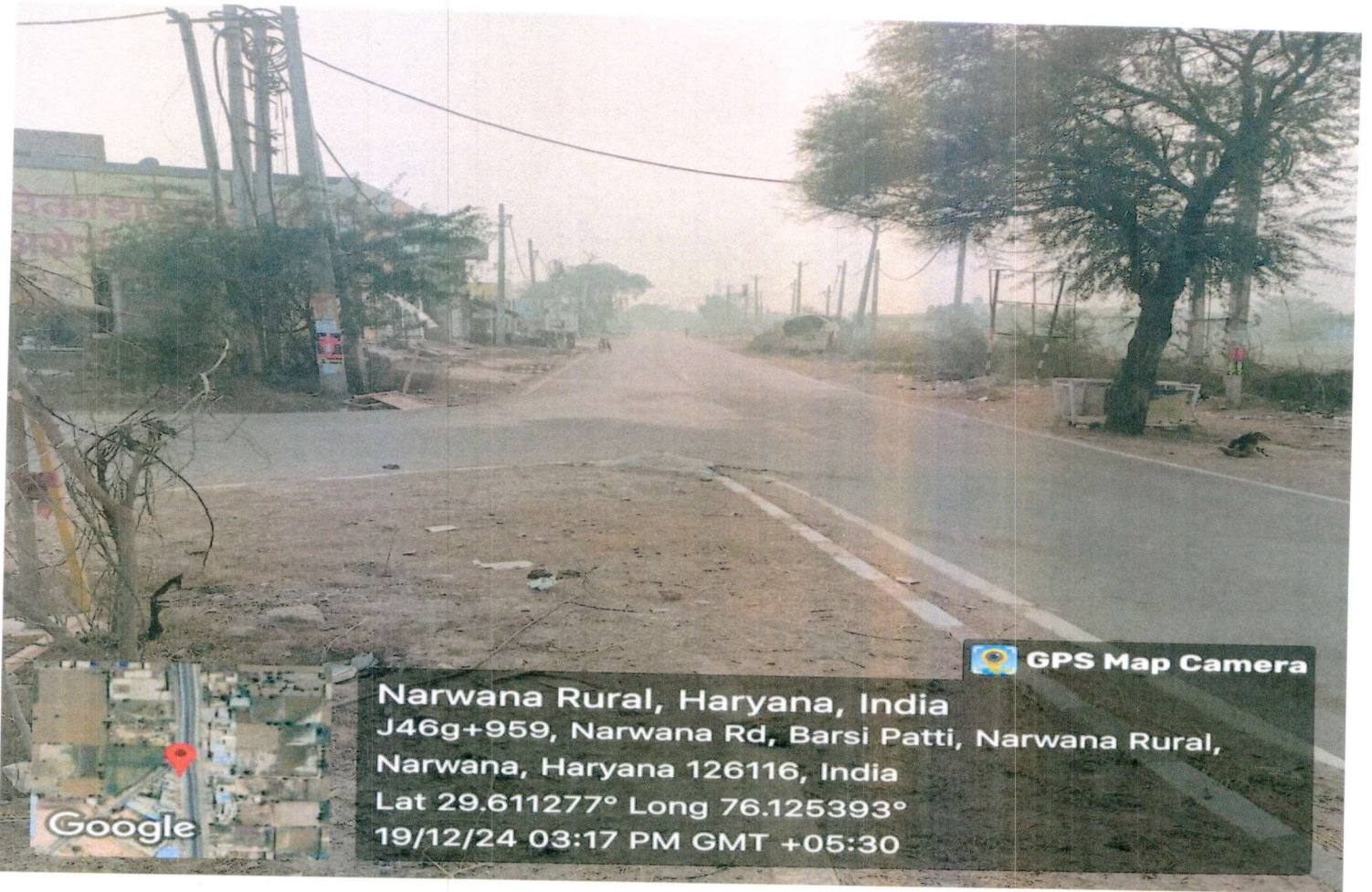
End of the Report

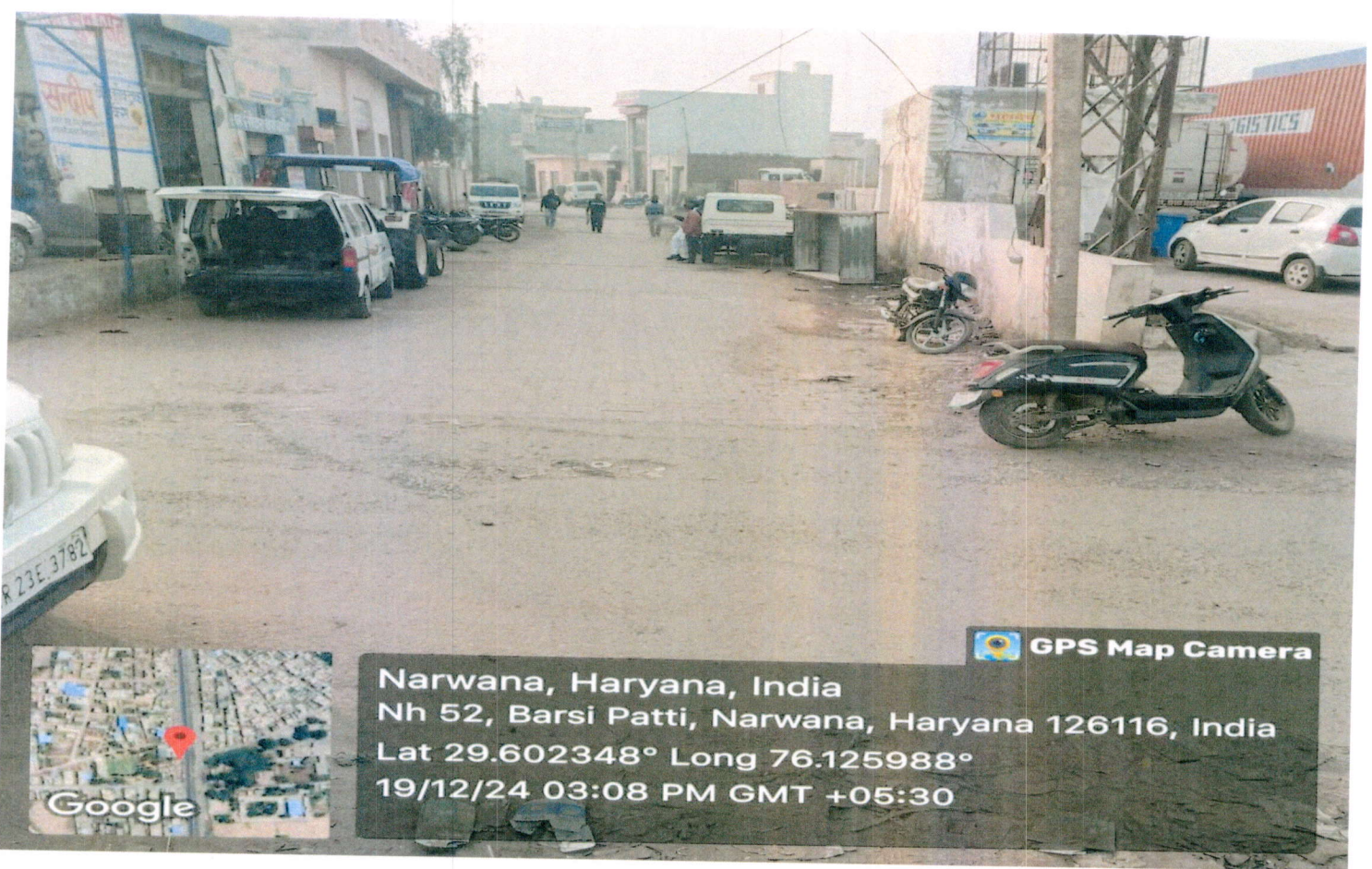
ANNEXURE R-6/4(colly)





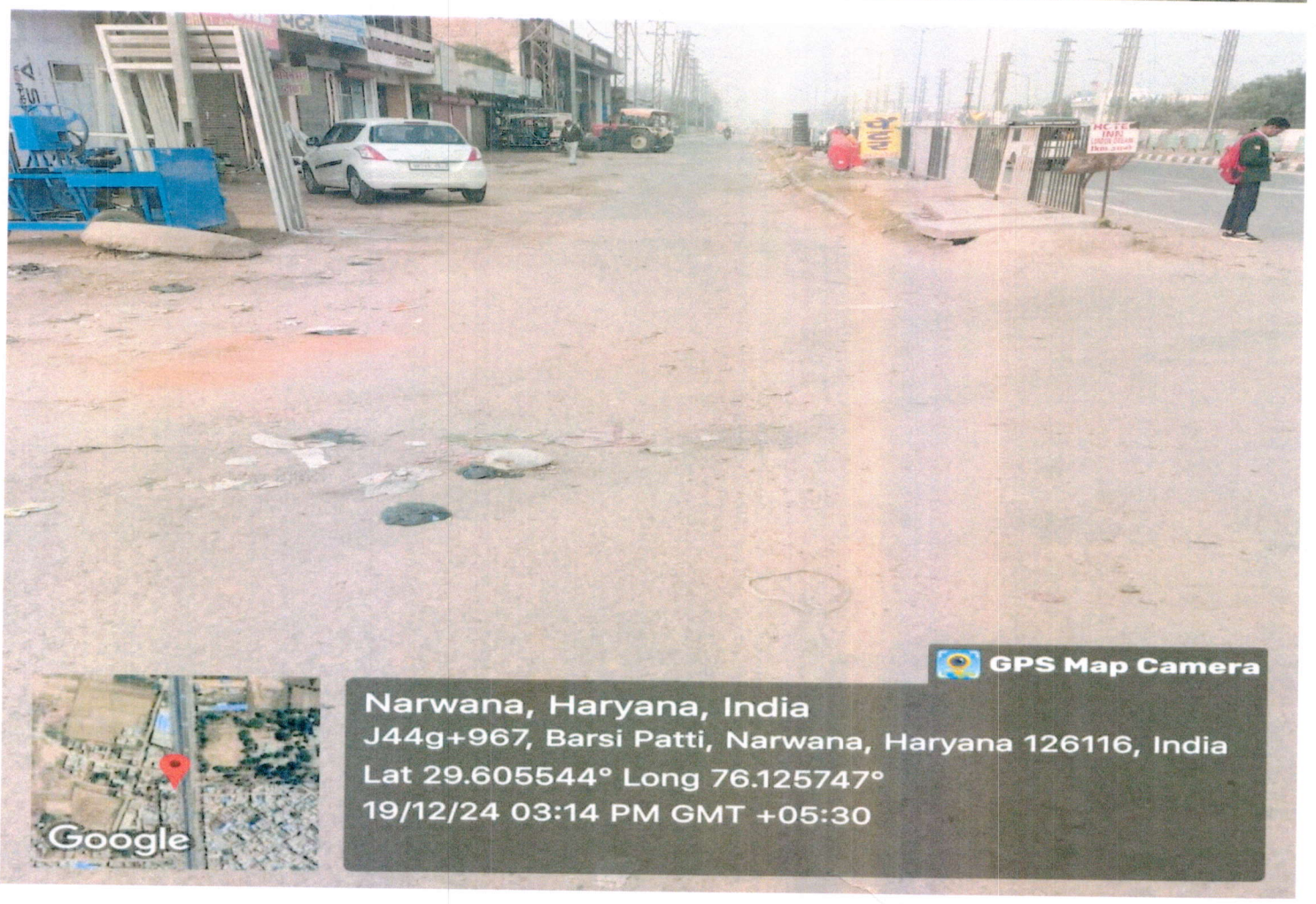






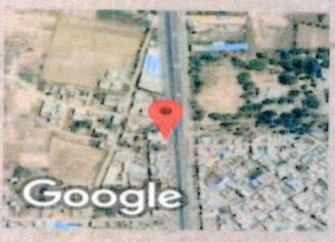
GPS Map Camera

Narwana, Haryana, India
Nh 52, Barsi Patti, Narwana, Haryana 126116, India
Lat 29.602348° Long 76.125988°
19/12/24 03:08 PM GMT +05:30



GPS Map Camera

Narwana, Haryana, India
J44g+967, Barsi Patti, Narwana, Haryana 126116, India
Lat 29.605544° Long 76.125747°
19/12/24 03:14 PM GMT +05:30

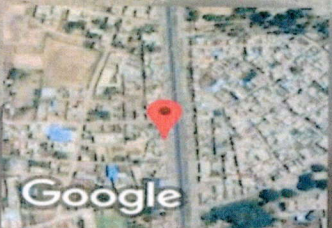
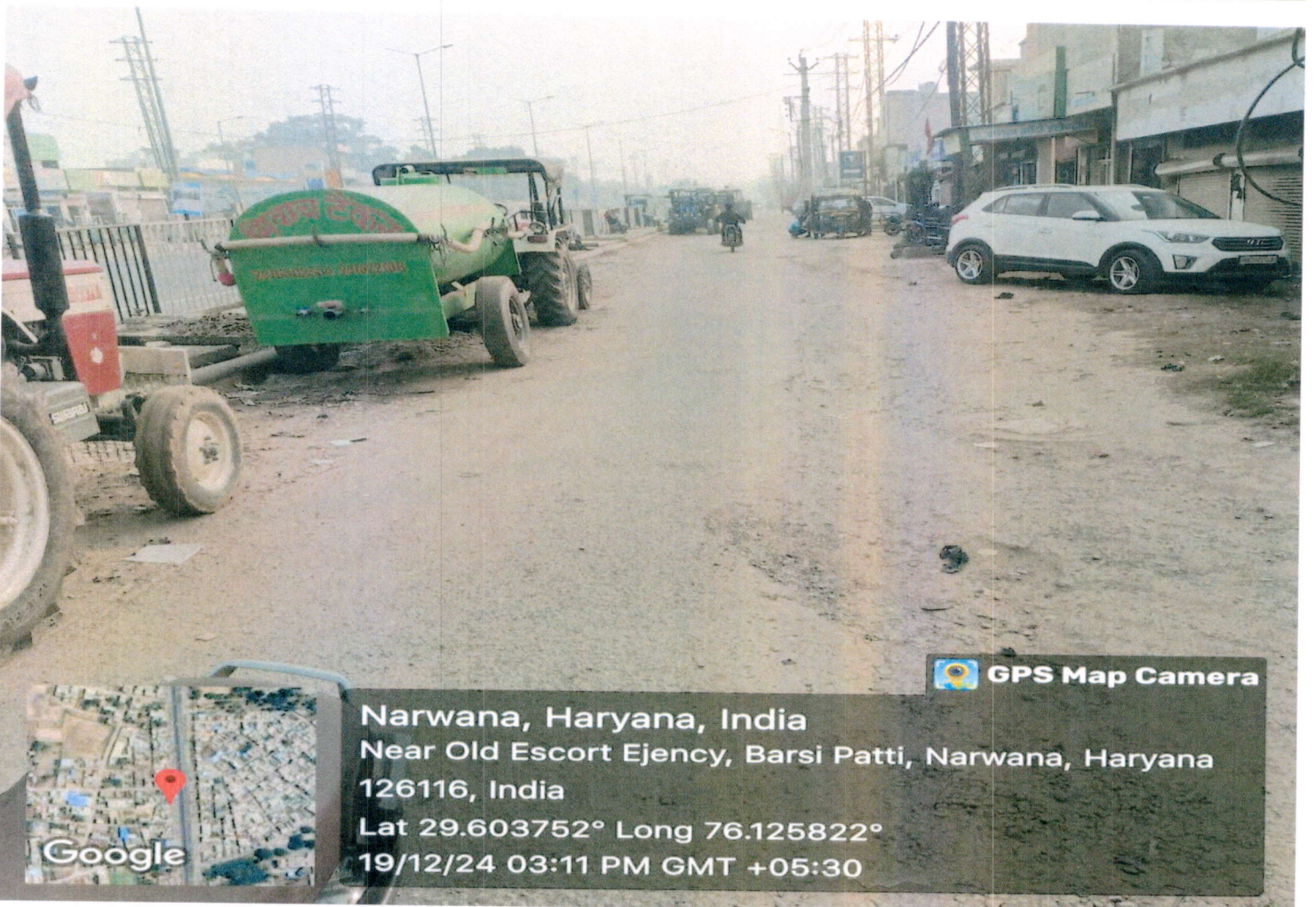




Google

GPS Map Camera

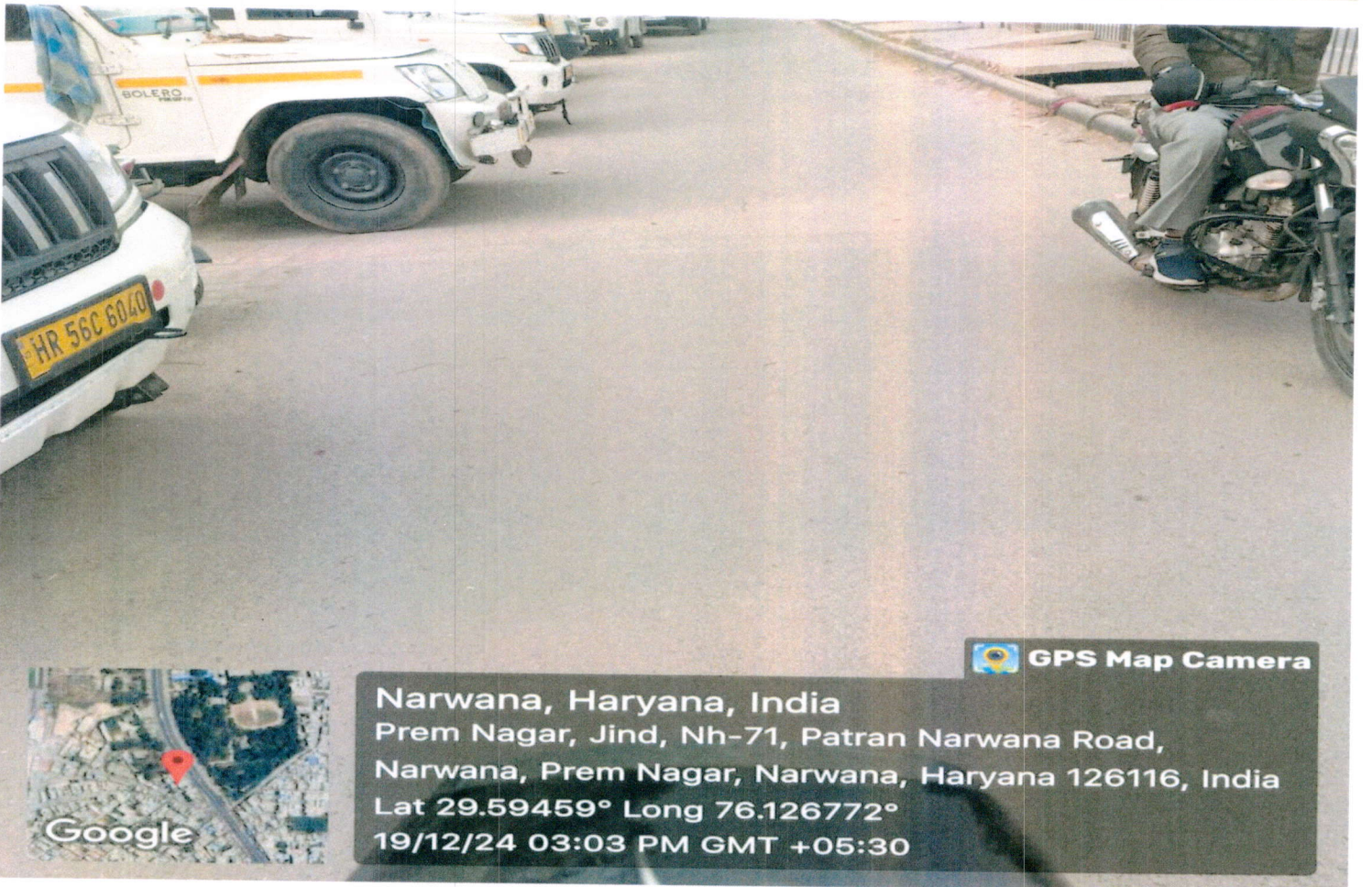
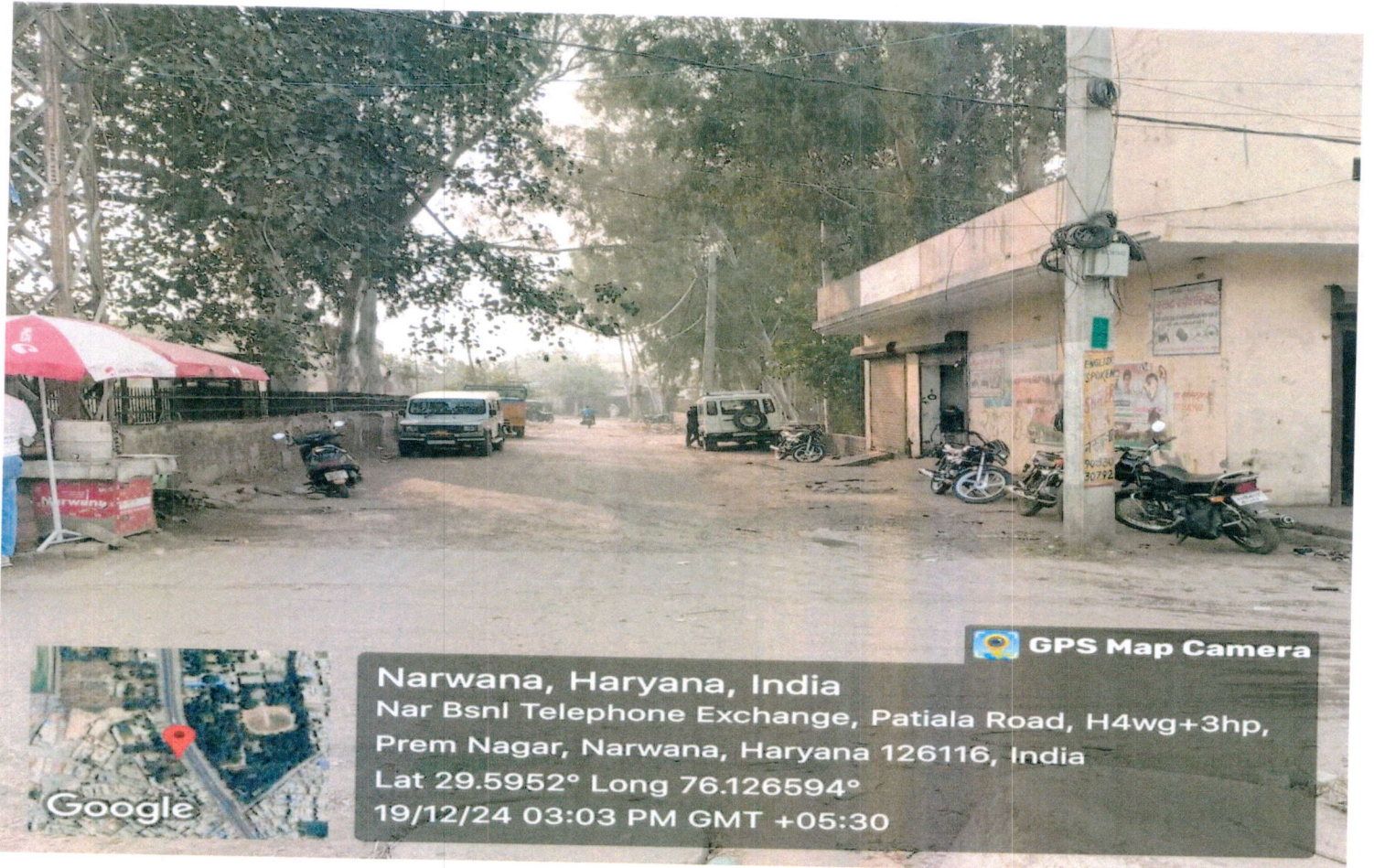
Narwana, Haryana, India
Dharam Singh Colony, Jind, Nh-71, Patran Narwana Road,
Narwana, Barsi Patti, Narwana, Haryana 126116, India
Lat 29.602349° Long 76.125937°
19/12/24 03:09 PM GMT +05:30

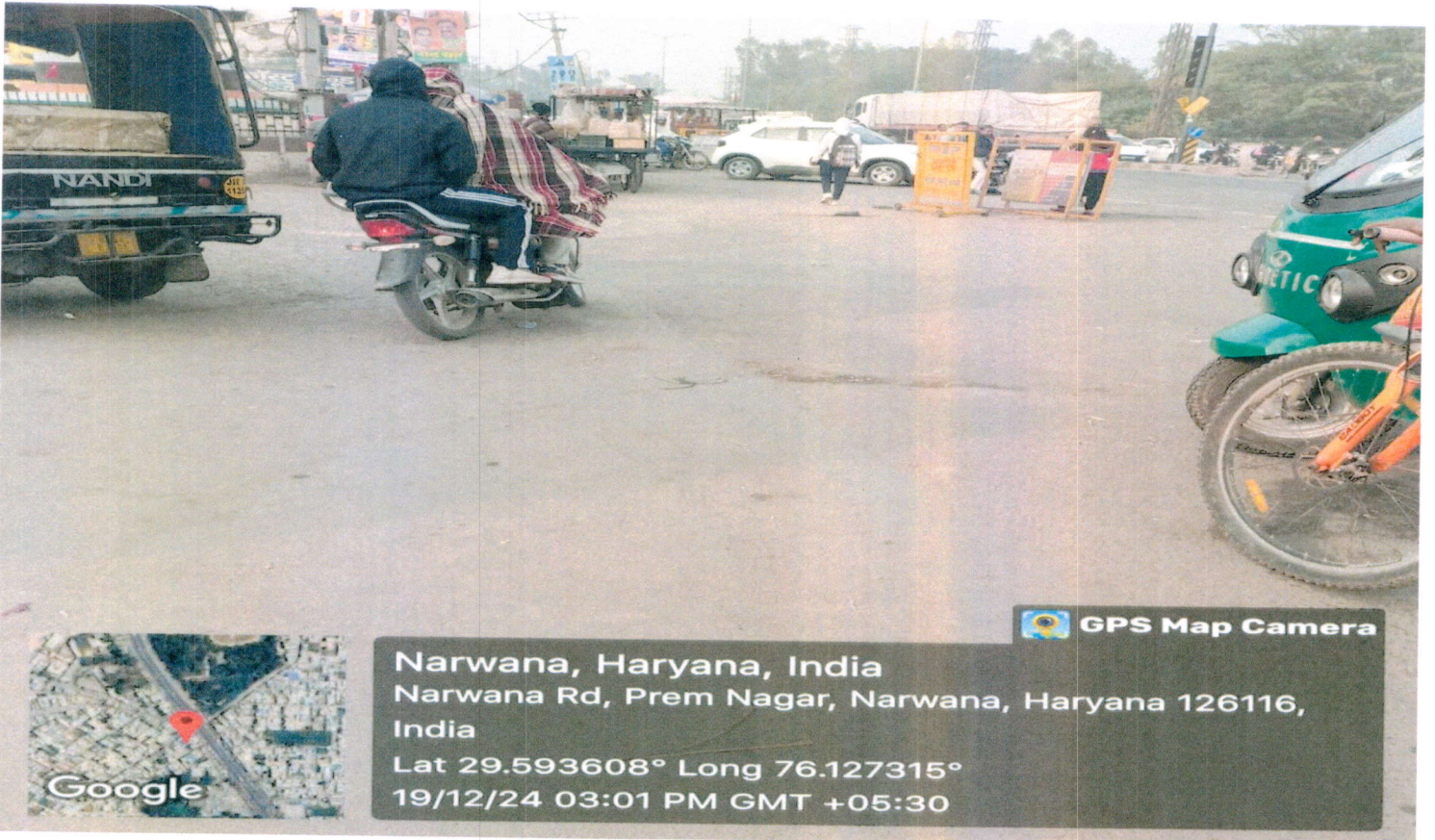


Google

GPS Map Camera

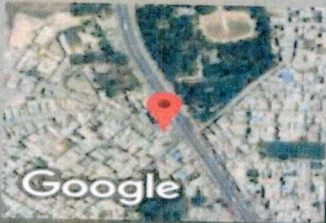
Narwana, Haryana, India
Near Old Escort Ejency, Barsi Patti, Narwana, Haryana
126116, India
Lat 29.603752° Long 76.125822°
19/12/24 03:11 PM GMT +05:30







GPS Map Camera



Narwana, Haryana, India
 Narwana Rd, Prem Nagar, Narwana, Haryana 126116,
 India
 Lat 29.594069° Long 76.127097°
 19/12/24 03:02 PM GMT +05:30



GPS Map Camera



Narwana, Haryana, India
 Narwana Rd, Prem Nagar, Narwana, Haryana 126116,
 India
 Lat 29.593609° Long 76.127309°
 19/12/24 03:01 PM GMT +05:30

